## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/12/2017 AT 10.30 AM

NATIONAL COMPANY LAW TRIBU	UNAL, HELD ON 11/12/2017 AT 10.30 A	
PRESENT: SHRI Ch. M	10HD SHARIEF TARIQ, MEMBER-J	UDICIAL
APPLICATION NUMBER PETITION NUMBER	: IA/218/2017 IN : CP/467/IB/CB/2017	
NAME OF THE PETITIONER(S)	: MANGALAM COTTON INDUSTRY & 24 ORS	
NAME OF THE RESPONDENT(S) UNDER SECTION	: G.V. RAVI KUKMAR, IRP : SEC 10	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1. GV PAVIKUMAR PP Df TSTPL (Per 2. Robert Pajasekaran Preettin S. Aras Par Rajapapal & Rajapan Advocation	( IRA	VIRUMAR)  poste Albaron  Pecele +
3) AWANT MERATHIA	coursel for Applicants	markel
\		



## **ORDER**

RP in person along with his Counsel present. Counsel for Corporate Debtor and Counsel representing 25 Nos. of Operational Creditors are present. RP informed that CoC in their 6<sup>th</sup> meeting on 08.12.2017 have decided to recommend for liquidation of the Corporate Debtor. RP is directed to file an appropriate Application for passing the order in the light of the provisions under section 33(2) of the IBC, 2016. Counsel for the Corporate Debtor and the Counsel representing 25 nos. of Operational Creditors are also directed to be present on the next date of hearing. RP is directed to file an appropriate Application within seven days. Counsel representing 25 nos. of Operational Creditors has filed memo, the same is placed on record; copy of which is given to the Counsel for the RP. Put up on 18.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

ghk